

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 499/TT/2019

Date: 19.2.2020

To,
Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for transmission assets under "Provision of Spare Transformers and Reactors in North Eastern Region".

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 25.2.2020:-

2. With regards to Commission's order dated 16.6.2016 in Petition No. 21/TT/2016 for Assets-I and II and order dated 18.3.2016 in Petition No. 532/TT/2014 for Assets-III and IV, clarify the following information:-

- i. There is mismatch in capital cost approved by the Commission in the said orders and the claim made in the present petition.
- ii. No loan was claimed in the aforementioned petitions. However, in the present petition, loan is claimed, clarify.

3. There is mismatch in the Auditor's certificate and the claim towards initial spares of Asset-II. Clarify.

4. An undertaking that the debt and equity ratio of the total capital cost and additional capital cost considered is on actual basis along with the funding scheme



for the additional capitalization for the purpose of computation of annual fixed charges.

5. The additional capital expenditure for 2014-15, 2015-16 and 2016-17 period are mainly on account of balance and retention payments. Submit the following with regard to balance and retention payment claimed:

i. Synopsis of contracts against which payments have been retained and reasons thereof.

ii. Statement of balance and retention payments not included in the present petition and also furnish details of payments proposed to be made in future against balance and retention amount.

iii. The break-up of additional capitalization and balance & retention payments pertaining to sub-stations, civil works and other works.

6. Submit Forms- 5, 5A, 9 and 9A for all the assets.

7. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/
(Rajendra Kumar Tewari)
Bench Officer

